

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH**

4. O.A. No. 060/00436/2014

Gurcharan Singh Vs. U.O.I. & Others

21.05.2014

Present: Mr. Amit Kaith, proxy counsel for the applicant

1. Admittedly, a legal notice seeking the benefits, as claimed in the present O.A., has been served on 09.01.2014. As per Section 20 of the Administrative Tribunals Act, 1985, an employee can approach the Tribunal after the expiry of a period of six months from the date of filing of representation and in the present case six months' period has not yet elapsed. In view thereof, we are not inclined to entertain the present O.A., at this stage.
2. At this stage, learned counsel for the applicant states that the applicant may be permitted to withdraw the O.A to pursue the remedy on departmental side.
3. The O.A. stands dismissed as withdrawn, accordingly.

As —

**(RAJWANT SANDHU)
MEMBER (A)**

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**(SANJEEV KAUSHIK)
MEMBER (J)**